

**Endorsement on A1- 1198/2021 Dated 30.01.2021 of District Court, Kozhikode.**

Copy communicated to the under mentioned Judicial Officers for information & necessary action.

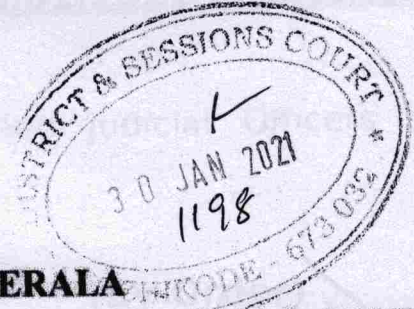
(By Order)

Sheristadar. i/c

To

1. The Addl. District & Sessions Judge- II,III, Kozhikode.
  2. The Addl. District & Sessions Judge-IV/ V, Kozhikode.
  3. The Addl. District and Sessions Judge (for the trial of cases relating to atrocities and sexual violence towards Women and Children), Kozhikode.
  4. The Special Judge (NDPS Act Cases)/ Addl. District & Sessions Judge, Vadakara.
  5. The Special Addl. Sessions Judge (Marad Cases), Kozhikode.
  6. The Motor Accidents Claims Tribunal, Kozhikode / Vadakara.
  7. The Judge, Family Court, Kozhikode/ Vadakara.
  8. The Special Judge, Fast Track Special Court, Kozhikode/ Koyilandy
  9. The Chairman, Waqf Tribunal, Kozhikode.
  10. The Chief Judicial Magistrate, Kozhikode. (For communicating among the Magistrate's Courts)
  11. The Principal Sub Judge, Kozhikode.
  12. The Sub Judge, Vatakara / Koyilandy.
  13. The Principal Munsiff - I / II, Kozhikode.
  14. The Munsiff, Koyilandy/ Vadakara/ Nadapuram.
  15. The Munsiff-Magistrate, Perambra/ Payyoli/ Thamarassery.
  16. The Nyayadhikari, Gram Nyayalaya, Koduvally, Thamarassery.
  17. The Nyayadhikari, Gram Nyayalaya, Kunnummal, Kuttiady.
  18. The Secretary, Bar Association Kozhikode, Vatakara, Koyilandy, Nadapuram, Payyoli, Perambra, Thamarassery
  19. The Secretary, Advocate Clerks Association Kozhikode, Vatakara, Koyilandy, Nadapuram, Payyoli, Perambra, Thamarassery
- Copy to:
1. The Senior Superintendent, District Court, Kozhikode.
  2. The Junior Superintendent II/ III/ IV / DSA, District Court, Kozhikode.

Copy Givento



**THE HIGH COURT OF KERALA**

Ernakulam-682031  
Email: dlsection.hc-ker@gov.in  
Phone: 0484-2562985  
Fax: 0484-2562451

No: DI-3/ 27275/2020

Dated: 30.01.2021

**OFFICIAL MEMORANDUM**

Sub.: Functioning of Subordinate Courts from 01.01.2021  
- advisories issued- revised-reg.

Ref: High Court OM of even no. dated 21.12.2020

As per the reference cited, the High Court had issued advisories/ guidelines regarding the functioning of the courts in the District Judiciary in the State with effect from 1-1-2021. Various Advocate Clerks' Associations had apprised the High Court of the difficulties faced by the Advocate Clerks due to the restrictions imposed on their entry to the courts during the court hours. Considering the matter, the High Court has resolved to delete clause no. 4 from annexure 'A' to the advisory cited above.

The District Judges and Chief Judicial Magistrates in the State are therefore directed to act accordingly and inform the Bar Associations and the Clerks' Associations of the above change.

(By Order)

P.G. Ajithkumar  
Registrar (District Judiciary)

Communicals  
all courts  
30/1/21

1/2